THE BORDER SECURITY FORCE LEAVE RULES, 1971

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THE BORDER SECURITY FORCE LEAVE RULES, 1971¹

In exercise of the powers conferred by sub-section (1) of section 141 of the Border Security Force Act, 1968 (47 of 1968), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.— (1) These rules may be called the Border Security Force Leave Rules, 1971.
- (2) They shall come into force on the date² of their publication in the Official Gazette.
- ³[2. Application of the Central Civil Service (Leave) Rules, 1972, to Border Security Force.—Subject to the provisions of rules 3 and 4, all members of the Force shall be governed by the provisions of the Central Civil Service (Leave) Rules, 1972 as amended from time to time.]
- ⁴[3. Special earned leave in certain cases.—(1) Notwithstanding anything contained in rule 2, any member of the Force or enrolled person so long as he is serving in any Battalion, Unit or Training Institution of the Border Security Force, shall be entitled to 60 days earned leave in a calendar year.
- (2) The leave account of such member shall be credited with earned leave in advance in two instalments of 30 days each on the 1st of January and the 1st of July every year subject to the following conditions, namely:-
 - (a) the leave at the credit of such member at the close of the previous half year shall be carried forward to the next half year, subject to the condition that the leave so carried forward plus the credit for the half year do not exceed the maximum limit of 120 days;
 - (b) no such earned leave shall be granted for more than 90 days at a time;
 - (c) no second Saturday shall be availed of as a holiday;
 - (d) ⁵[***]]
- ⁶[4. Calculation of earned leave.—(1) Earned leave shall be credited to the leave account of a member of the Force or enrolled person at the rate of 5 days for each completed calendar month of service which he is likely to render in a half-year of the calendar year in which he is appointed or is transferred from the office at the Force Headquarters, Inspector General or Deputy Inspector General in Border Security Force.
- (2) (a) The credit of the half-year in which such member is due to retire or resigns from the service or is transferred from any Battalion, Unit or Training Institution to Force Headquarters, Inspector General or Deputy Inspector

^{1.} Vide G.S.R. 1313, dated 24th July, 1971, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 11th September, 1971.

^{2.} Came into force on 11-9-1971.

^{3.} Subs. by G.S.R. 849, dated 2nd June, 1979.

^{4.} Subs. by G.S.R. 1302, dated 30th August, 1976.

^{5.} Clause (d) omitted by G.S.R. 236, dated 18th February, 1980.

^{6.} Added by G.S.R. 849, dated 2nd June, 1979.

General's Office shall be afforded only at the rate of 5 days per completed calendar month upto the date of retirement, resignation or transfer, as the case may be.

- (b) When such member is removed or dismissed from service or dies while in service, credit of earned leave shall be allowed at the rate of 5 days per completed calendar month upto the end of calendar month preceding the calendar month in which he is removed or dismissed from the service or dies while in service.
- (3) If such member or enrolled person has taken any leave other than earned leave in a half-year, the credit to be afforded to his leave account at the commencement of the next half-year shall be reduced by 1/6th of such leave, subject to the condition that the reduction so made is limited to the maximum period of earned leave that would be credited at the commencement of the next half-year.
- (4) While affording credit of earned leave, fraction of a day shall be rounded off to the nearest day.
- (5) The leave account of such member shall be maintained in the Forms annexed to these rules.]

¹[SCHEDULE

FORM 1

[See rule 4(5)]

- 1. Name of Officer, Subordinate Officer or enrolled person.
- 2. Date of birth.
- 3. Date of commencement of continuous service.
- 4. Date of quasi-permanent/permanent employment.
- 5. Date of retirement/resignation.

FORM 2

[See rule 4(5)]

FORM OF LEAVE ACCOUNT

- 1. Name of Government Servant.
- 2. Date of birth.
- 3. Date of commencement of continuous service.
- 4. Date of retirement/resignation.
- 5. Date of quasi-permanent/permanent employment.

^{1.} Added by G.S.R. 849, dated 2nd June, 1979.

J	.132	ine	Border S	Security Force	e Leave
	Total E.L. at the credit in days Col. 4+11-6.	7.		Half pay leave on private affairs and on medical certificate including commuted leave and leave not due.	s). Leave at credit (Col. 15 + 32)
	E.L. to be deducted (1/6th) of the period in Col. 5.)	5.		Half pay leave on priva certificate including co not due.	Leave earned (in days). Leave at credit (Col. 15 + 32)
EARNED LEAVE	No. of days of other kinds of leave (HPL, Commuted leave, not due and EOL) (Col. 19+22+32C+30+33) availed of during the previous calendar half year	5.		No. of Completed days. Half pay leave on private affairs and on medical certificate including commuted leave not due.	13 14
EARNI	ted at ing of	4.		Length of Service From To	12
	Completed E.L. credi months of the begin service in the half year. calendar half year	3.		s Balance of E.L. on return from leave Col. 7-10.	11
	Particulars of Co service in the m calendar half year. se		ပွေ မွှေ − − − − − − − − − − − − − − − − − − −	Leave Taken No. of days From To	8 9 10

Half p includ	ay leav ing con	Half pay leave on private affairs and on medical certificate including commuted leave and leave not due.	fairs and o and leave	n medical not due.	certificate		30 St. 100 St.			8 2	
Leave	Leave taken Against the e	Leave taken Against the earning on half pay		Commuter	Commuted leave on medical certificate on full day.	dical	Commute certificate	d leave wi for studies	Commuted leave without medical certificate for studies certified to be	Commuted leave	Commuted leave converted into half pay leave (twice of Col. 22 and 22C)
From to	to	No. of days	ays	From	To No	No. of days.	in public half pay k commuted	interest (li eave conve l leave in e	in public interest (limited to 180 days) half pay leave converted into 90 days commuted leave in entire service.	(s	
							From	To	No. of days.		
17	18	19		20	21 22		22A	22B	22C	23	
Leave	not du	leave not due limited to 360 days in entire service.		entire ser	vice.						
5	odicai (On Medical Cartificate	Otherwie	than on	Otherwise than on medical certificate Total leave	rate Total	leave	Total	Total half nav	Balance of	Other kinds of
	7			limited to 180 days.	180 days.	not du	not due (Col. 26 + 29) leave taken	· 29) leave		half pay leave	leave taken.]
From	To	From To No. of days	From	To	No. of days.	, ś		(Col	(Col. 19+23+30)	(Col. 16 - 31).	
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